

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.202  
**C.P. (IB)/218(AHM)2024**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Swati Spentose Private Limited  
V/s  
Shreerandal Interchem Pvt.Ltd

.....Applicant

.....Respondent

**Order delivered on: 24/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Natasha Shah, Adv.

For the Respondent :

**ORDER**

Heard the Ld. Counsel for the applicant. In compliance with the order dated 19 June 2024, the Ld. counsel argued the matter on maintainability and stated that even though there was no formal agreement for grant of the facility, she has produced all documents of acknowledgment in the balance sheet of respondent that it is a short term borrowing. She also confirmed that neither the applicant was a share-holder nor a Director in the company. Applicant has also filed the Form D- NeSL certificate. In view of the same permitted to issue notices.

List for hearing on 03.09.2024.

**-Sd-**

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**